

bers' Bills and Resolutions presented to the House on the 5th May, 1993."

The motion was adopted.

15.30 hrs.

**Electropathy System of Medicine  
(Recognition) Bill**

[English]

SHRI VISHWESHWAR BHAGAT (Balaghat): I beg to move for leave to introduce a Bill to provide for the recognition of electropathy system of medicine and for matters connected therewith or incidental thereto.

MR CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the recognition of electropathy system of medicine and for matters connected therewith or incidental thereto."

The motion was adopted

SHRI VISHWESHWAR BHAGAT: I introduce the Bill.

15.30 1/2 hrs

**Central Secretariat Service Bill**

[English]

SHRI RAM PRAKASH CHAUDARY (Ambala): I beg to move for leave to introduce a Bill to regulate the recruitment and conditions of service of persons recruited to Central Secretariat Service and to provide for matters connected therewith or incidental thereto.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill

to regulate the recruitment and conditions of service of persons recruited to Central Secretariat Service and to provide for matters connected therewith or incidental thereto."

The motion was adopted

SHRI RAM PRAKASH CHAUDARY: I introduce the Bill

15.31 hrs

**High Court at Bombay (Establishment of a Permanent Bench at Koehapur) Bill \***

[English]

SHRI UDAYSINGRAO GAIKWAD (Kolhapur): I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Bombay at Kolhapur.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Bombay at Kolhapur."

The motion was adopted

SHRI UDAYSINGRAO GAIKWAD: I introduce the Bill

15.32 hrs

**RAILWAY PROTECTION FORCE  
(AMENDMENT) BILL (SUBSTITUTION OF  
NEW LONG TITLE FOR LONG TITLE  
ETC.) CONTD.,**

[English]

MR. CHAIRMAN: We shall now take up further consideration the Railway Protection Force (Amendment) Bill.